

an>

title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid on the Table. Item No. 2, Shri Arun Jaitley.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): I beg to lay on the Table a copy of the Limited Liability Partnership (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 418(E) in Gazette of India dated 13<sup>th</sup> April, 2016 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

[Placed in Library, See No. LT 4731/16/16]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2014-2015.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4732/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4733/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4734/16/16]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014 published in Notification No. F. No. P.15025/261/2013-PA/FSSAI in Gazette of India dated 16<sup>th</sup> November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/261/2013-PA/FSSAI dated 4<sup>th</sup> April, 2016.
- (ii) The Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2015 published in Notification No. F. No. P. 15025/264/13-PA/FSSAI in Gazette of India dated 4<sup>th</sup> November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/264/13-PA/FSSAI dated 12<sup>th</sup> February, 2016.
- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2016 published in Notification No. F. No. 11/12/Reg/Prop /FSSAI-2016 in Gazette of India dated 15<sup>th</sup> January, 2016.
- (iv) The Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2016 published in Notification No. F. No. P.15025/264/13-PA/FSSAI in Gazette of India dated 6<sup>th</sup> January, 2016 together with a corrigendum thereto published in Notification No. F. No. P.15025/264/13-PA/FSSAI dated 4<sup>th</sup> April, 2016.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 published in Notification No. F. No. P. F. No. P.15025/263/13-PA/FSSAI in Gazette of India dated 4<sup>th</sup> November, 2015.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 published in Notification No. F. No. P. 15025/264/13-PA/FSSAI in Gazette of India dated 4<sup>th</sup> November, 2015 together with a corrigendum thereto published in Notification No. F. No. P.15025/264/13-PA/FSSAI dated 4<sup>th</sup> April, 2016.
- (vii) The Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2016 published in Notification No. F.

[Placed in Library, See No. LT 4735/16/16]

(8) A copy of the Indian Medical Council (Post-graduate Medical Education Committee) Rules, 1961 (Hindi and English versions) published in Notification No. S.O.120(E) in Gazette of India dated 14<sup>th</sup> January, 2016 under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956.

[Placed in Library, See No. LT 4736/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4737/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4738/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4739/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2015 together with Auditor's Report thereon:-

- (i) Chhattisgarh Gramin Bank, Raipur
- (ii) Himachal Pradesh Gramin Bank, Mandi
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4740/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (19<sup>th</sup> Amendment) Rules, 2015 published in Notification No. S.O. 3312(E) in Gazette of India dated 8<sup>th</sup> December, 2015, together with an explanatory memorandum.
- (ii) The Income-tax (20<sup>th</sup> Amendment) Rules, 2015 published in Notification No. G.S.R.3357(E) in Gazette of India dated 11<sup>th</sup> December, 2015, together with an explanatory memorandum.
- (iii) The Income-tax (21<sup>st</sup> Amendment) Rules, 2015 published in Notification No. G.S.R.978(E) in Gazette of India dated 16<sup>th</sup> December, 2015, together with an explanatory memorandum.
- (iv) The Income-tax (22<sup>nd</sup> Amendment) Rules, 2015 published in Notification No. S.O.3545(E) in Gazette of India dated 30<sup>th</sup> December, 2015, together with an explanatory memorandum.

- (v) The Income-tax (1<sup>st</sup> Amendment) Rules, 2016 published in Notification No. S.O. 127(E) in Gazette of India dated 14<sup>th</sup> January, 2016, together with an explanatory memorandum.

[Placed in Library, See No. LT 4741/16/16]

- (4) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 314(E) in Gazette of India dated 16<sup>th</sup> March, 2016 under sub-section (3) of Section 114 of the Insurance Act, 1938.

[Placed in Library, See No. LT 4742/16/16]

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority of India (Lloyd's India) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./4/116/2016 in Gazette of India dated 17<sup>th</sup> March, 2016.
- (ii) The Insurance Regulatory and Development Authority of India (Third Party Administrators-Health Services) Regulations, 2016 published in Notification No. F. No. IRDA/Reg./5/117/2016 in Gazette of India dated 17<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4743/16/16]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.423(E) published in Gazette of India dated 13<sup>th</sup> April, 2016 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of ' Normal Butanol or N-Butyl Alcohol', originating in, or exported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.434(E) published in Gazette of India dated 21<sup>st</sup> April, 2016 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Barium Carbonate, originating in, or exported from China PR pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

[Placed in Library, See No. LT 4744/16/16]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.419(E) published in Gazette of India dated 13<sup>th</sup> April, 2016, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20<sup>th</sup> June, 2012.
- (ii) The Service Tax (Determination of Value) Amendment Rules, 2016 published in Notification No. G.S.R.420(E) published in Gazette of India dated 13<sup>th</sup> April, 2016, together with an explanatory memorandum.
- (iii) The Point of Taxation (Third Amendment) Rules, 2016 published in Notification No. G.S.R.421(E) published in Gazette of India dated 13<sup>th</sup> April, 2016, together with an explanatory memorandum.
- (iv) The Service Tax and Central Excise (Furnishing of Annual Information Return) Rules, 2016 published in Notification No. G.S.R.167(E) published in Gazette of India dated 15<sup>th</sup> February, 2016, together with an explanatory memorandum.
- (v) The Service Tax (Second Amendment) Rules, 2016 published in Notification No. G.S.R.283(E) published in Gazette of India dated 8<sup>th</sup> March, 2016, together with an explanatory memorandum.
- (vi) The Service Tax (Third Amendment) Rules, 2015 published in Notification No. G.S.R.948(E) published in Gazette of India dated 9<sup>th</sup> December, 2015, together with an explanatory memorandum.
- (vii) The Service Tax (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R.987(E) published in Gazette of India dated 18<sup>th</sup> December, 2015, together with an explanatory memorandum.
- (viii) G.S.R.173(E) published in Gazette of India dated 17<sup>th</sup> February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 22/2015-Service Tax dated 6<sup>th</sup> November, 2015.

[Placed in Library, See No. LT 4745/16/16]

- (8) A copy of the Senior Citizens' Welfare Fund Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.322(E) published in Gazette of India dated 18<sup>th</sup> March, 2016 under sub-section (2) of Section 130 of the Finance Act, 2015.

[Placed in Library, See No. LT 4746/16/16]

- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.617(E) published in Gazette of India dated 29<sup>th</sup> February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (ii) Notification No. 36/2016-Customs (N.T.) dated 3<sup>rd</sup> March, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O.1104(E) published in Gazette of India dated 15<sup>th</sup> March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (iv) Notification No. 41/2016-Customs (N.T.) dated 17<sup>th</sup> March, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O.1269(E) published in Gazette of India dated 31<sup>st</sup> March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (vi) Notification No. 47/2016-Customs (N.T.) dated 4<sup>th</sup> April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vii) Notification No. 48/2016-Customs (N.T.) dated 7<sup>th</sup> April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.1425(E) published in Gazette of India dated 13<sup>th</sup> April, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (ix) Notification No. 55/2016-Customs (N.T.) dated 21<sup>st</sup> April, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 4747/16/16]

(10) A copy of the Debts Recovery Tribunal (procedure) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.407(E) in Gazette of India dated 6<sup>th</sup> April, 2016 under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

[Placed in Library, See No. LT 4748/16/16]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970/1980:-

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2016 published in Notification No. S.O.1215(E) in Gazette of India dated 28<sup>th</sup> March, 2016.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2016 published in Notification No. S.O.1216(E) in Gazette of India dated 28<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4749/16/16]

(12) A copy of the Purvanchal Bank (Officers and Employees) Service Regulations, 2010 (Hindi and English versions) published in Notification No. 2015-16/Per/545-PRELIMINARY in Gazette of India dated 29<sup>th</sup> May, 2015 under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976.

[Placed in Library, See No. LT 4750/16/16]

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.422(E) in Gazette of India dated 13<sup>th</sup> April, 2016, together with an explanatory memorandum.
- (ii) The CENVAT Credit (First Amendment) Rules, 2016 published in Notification No. G.S.R.132(E) in Gazette of India dated 1<sup>st</sup> February, 2016, together with an explanatory memorandum.

[Placed in Library, See No. LT 4751/16/16]

(14) A copy of the Public Provident Fund Scheme (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.332(E) in

Gazette of India dated 22<sup>nd</sup> March, 2016 under Section 12 of the Public Provident Fund Act, 1968.

[Placed in Library, See No. LT 4752/16/16]

(15) A copy of the Notification No. G.S.R.350(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> March, 2016, notifying that the subscriptions made to the fund on or after the 1<sup>st</sup> day of April, 2016 and the balances at the credit of the subscriber shall bear interest at the rate of 8.1 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.

[Placed in Library, See No. LT 4753/16/16]

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-

- (i) The Kisan Vikas Patra (Amendment) Rules, 2016 published in Notification No. G.S.R.330(E) in Gazette of India dated 22<sup>nd</sup> March, 2016.
- (ii) The National Savings Certificates (VIII Issue) Rules, 2016 published in Notification No. G.S.R.331(E) in Gazette of India dated 22<sup>nd</sup> March, 2016.
- (iii) The Kisan Vikas Patra (Amendment Rules), 2016 published in Notification No. G.S.R.353(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (iv) The National Savings Certificates (VIII Issue) (Amendment Rules), 2016 published in Notification No. G.S.R.354(E) in Gazette of India dated 29<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4754/16/16]

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.356(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (ii) The Sukanya Samriddhi Account Rules, 2016 published in Notification No. G.S.R.323(E) in Gazette of India dated 18<sup>th</sup> March, 2016.
- (iii) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.349(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (iv) The Senior Citizen Savings Scheme (Amendment) Rules, 2016 published in Notification No. G.S.R.351(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (v) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.355(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (vi) The Sukanya Samriddhi Account (Amendment) Rules, 2016 published in Notification No. G.S.R.352(E) in Gazette of India dated 29<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4755/16/16]

(18) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fifth Amendment) Regulations, 2016 published in Notification No. G.S.R.369(E) in Gazette of India dated 30<sup>th</sup> March, 2016, together with an explanatory memorandum.
- (ii) The Foreign Exchange Management (Establishment in India of a branch office or a liaison office or a project office or any other place of business) Regulations, 2016 published in Notification No. G.S.R.384(E) in Gazette of India dated 31<sup>st</sup> March, 2016, together with an explanatory memorandum.
- (iii) The Foreign Exchange Management (Remittance of Assets) Regulations, 2016 published in Notification No. G.S.R. 388(E) in Gazette of India dated 1<sup>st</sup> April, 2016, together with an explanatory memorandum.
- (iv) The Foreign Exchange Management (Deposit) Regulations, 2016 published in Notification No. G.S.R. 389(E) in Gazette of India dated 1<sup>st</sup> April, 2016, together with an explanatory memorandum.

(19) A copy each of the following Notifications (Hindi and English versions) issued under Foreign Exchange Management Act, 1999:-

- (i) G.S.R.274(E) published in Gazette of India dated 3<sup>rd</sup> March, 2016, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R.920(E) dated 2<sup>nd</sup> December, 2015.
- (ii) G.S.R.417(E) published in Gazette of India dated 12<sup>th</sup> April, 2016, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 166(E) dated 15<sup>th</sup> February, 2016.